

HIGH COURT FOR THE STATE OF TELANGANA:: AT HYDERABAD

ROC No.1069/SO/2025

Dated:09.09.2025

CIRCULAR NO. 09 /2025

Sub:-High Court for the State of Telangana –Letter received from the Assistant Registrar Supreme Court of India -Forwarded a certified copy of the Judgment dated 15.04.2025 in Criminal Appeal Nos 1927-1944 of 2025 arising out of SLP CRL No 4658 of 2025 between Pinki Vs State of Uttar Pradesh and Anr –Certain directions –Instructions issued –Reg.

Ref:-1) D.No 50420/SEC-II dated:25-04-2025 from the Assistant Registrar, Supreme Court of India, New Delhi.

2)High Court's letter in Roc.No.1069/SO/2025, dt.06.06.2025 & 01.08.2025 addressed to the Unit Heads in the State of Telangana.

The Hon'ble Supreme Court of India in its Judgment dated 15.04.2025 in Criminal Appeal Nos 1927-1944 of 2025 arising out of SLP (CRL) No 4658 of 2025 between Pinki Vs State of Uttar Pradesh and Anr, issued certain directions and the relevant para No 81 is extracted here under :

81. We issue the following further directions: -

(a) to (k). xxxxxxxxxxxx

I. We direct all the High Courts across the country to call for the necessary information as regards the status of the pending trials relating to child trafficking. Once each of the High Courts is able to collect the necessary data as regards the status of the trials, a circular thereafter shall be issued on its administrative side to all the concerned trial courts to complete the trials within a period of six months from the date of the circular and if need be, by conducting the trials on day-to-day basis. Each of the High Courts shall thereafter forward a report to this Court as regards the compliance of the directions contained in the circular.

m. Non-compliance of our directions or any laxity of any nature in that regard on the part of any of the authorities shall be viewed very strictly and if need be, they shall be proceeded for contempt.

Therefore, in pursuance of the above directions, the High Court for the State of Telangana in the reference 2nd cited, has sought the status of the pending trials relating Child Trafficking from all the Unit Heads in the State of Telangana and accordingly, received the same.

Further, in view of the above directions all the Unit Heads in the State of Telangana are requested to comply the directions laid down in the Judgment dated 15.04.2025 in Criminal Appeal Nos 1927-1944 of 2025 arising out of SLP (CRL) No 4658 of 2025 between Pinki Vs State of Uttar Pradesh and Anr, and also to instruct the Presiding Officers of the concerned Trial Courts to complete the Trials relating to Child Trafficking in your Unit within in a period of six months from the date of issue of this Circular and if needed be, by conducting the Trials on day to day basis.

Any deviation in this regard will be viewed seriously.

S. Arun
9/9/2025

REGISTRAR GENERAL

1. All the Unit Heads in the State of Telangana (with a request to circulate the same among the Judicial Officers working in your Unit).
2. The Principal Secretary to the Hon'ble Chief Justice (with a request to place the same before the Hon'ble the Chief Justice.)
3. All the Personal Secretaries to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal.)
4. All the Registrars, High Court for the State of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad (for information and necessary action.)
7. The Secretary, High Court Legal Services Committee, Hyderabad (for information and necessary action.)
8. The Director, Mediation and Conciliation Committee, High Court Buildings, Hyderabad.
9. The Director General of Police, Telangana State, Hyderabad.
10. The Secretary to Government, Legal Affairs, Legislative Affairs and Justice, Government of Telangana.
11. Section Officers:
 - (a) E Section and
 - (b) OP Cell Section,High Court for the State of Telangana, Hyderabad.